

Annexure 7																
Name of the Corporate debtor: M/s. Dharti Dredging and Infrastructure Limited ; Date of commencement of CIRP: 05.04.2022; List of Creditors as on :28.12.2022																
List of operational creditors (Government dues)																
S No	Details of claimant			Details of claims received			Details of claim admitted					Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of Claim Not Admitted	Amount of claim under verification	Remarks if any
	Department	Government	Identification No.	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security Interest	Amount covered by Guarantee	Whether related party?	% of voting share in COC if applicable					
1	S Mulaswamy(Assistant Commissioner(State Tax)FAC,East Godavari,Andhra Pradesh-533437		G-1		298513	298513	FORM F	VAT Audit Penalty for the period 07/2014 to 03/2016 Vide A.O.No.90525/30.11.2017 and raised demand		NO	NIL		NA	0	0	
2	Assistant Commissioner of Income Tax Kondapur,Hyd		G-2		78952760	78952760	FORM F	M/s.Dharti Dredging and Infrastructure Limited was taken up for security for the assessment year 2018-19, Order was passed u/s. 143(3) dated 19.04.2021 raising a demand of Rs.4,54,981/-, Penalty Order dated 21.01.2022, was passed u/s 272A (1)(d) for AY 2018-19 raising Demand of Rs.10000/-, CPC passed order u/s 143 (1)(a) dated 31.03.2021 for AY 2019-20 raising a demand of Rs.7,84,87,779/-.		NO	NIL		NA	0	0	
3	C P Chavda State Tax Officer (1) Unit 99,Jamnagar		G-3		10544158	10544158	FORM F			NO	NIL		NA	0	0	The department given a letter as secured creditor
4	Employee State Insurance Corporation (ESI)	ESI	G-4		273540	273540	FORM B	1) Non Payment of contribution on adhoc basis for the period 04/2019 to 09/2019,03/2022 to 04/2022 amount to Rs.1,58,287/-, 2) Non Payment of contribution on actual basis for the period 10/2020, 12/2021 to 02/2022 amount to Rs. 28,330/-, 3) Interest on delayed payment of contributions for the period 06/2020 to 03/2011,12/2016 to 01/2017,03/2017,06/2017 to 07/2017,12/2017,09/2018,11/2019 to 12/2019,02/2020,04/2020 to 09/2020,11/2020 to 03/2021,05/2021 to 09/2021,11/2021 amounting to Rs.67,947/-, 4) Damages on delayed payment of contributions for the period 06/2010 to 11/2021 amounting to Rs.18,976/-		NO	NIL		NA	0	0	
5	Employees Provident Fund Organisation (EPF)	PF	G-5		70102836	70102836	FORM F	1) 7A Arrear Demand as per the inquiry period from 04/2018 to 10/2010 summons vide No. AP/RO/Hyd-1/29865/C-1/T-1/2021-22 dated 05.05.2021 and as per the EO's report 7A Proceedings vide no.TS/HYD-1/R.O/C-1/T-1/29865/2021/274,dated 09.11.2021 is Rs.65,06,327/-, 2) Penal Damages and Interest U/s 14-B and 7-Q for the period 12/2017 to 03/2020(remittances date from 01/12/2017 to 24/02/2021) summons vide NO/AP/HYD/0029865/000/Enf.501/Damages/51, dated 26.02.2021 Rs.1,23,64,458/-, 3) Penal Damages and Interest U/s 14-B and 7Q for the period 01/2019 to 03/2020 for Rs.1,42,34,869/-, 4)Penal Damages and interest U/s 14-B and 7Q for the period 04/2018 to 10/2020(Provisional) vide dated 18.07.2022 for Rs.70,55,800/-, 5) Short Amount paid by the establishment upto Rs.78,64,245/-, 6) Dues as per the 7-A inquiry for the period from 11/2020 to 03/2022 summons vide No.AP/RO/Hyd-1/C-1/T-1/29865 dated 19.09.2022 is Rs.1,63,10,629/-, 7) Penal Damages and interest U/s 14-B and 7-Q for the period 11/2020 to 03/2022 of Rs.57,66,508/-, Total Rs.7,01,02,836/-		NO	NIL		NA	0	0	
6	Assistant Commissioner (ST) (FAC), Cholavaram Assessment Circle, Government of Tamilnadu	Service Tax	G-6		6722190	6722190	FORM B	As per BIU Audit Report the dealer Imported certain goods and reported nil/less Turnover/not filed his monthly returns (FORM I)		NO	NIL		NA	0	0	
7	Income tax department, Hyderabad	Income tax	G-7		19719600	19719600	FORM B	Traces demand for the Assessment Years 2008-09 to 2011-12,2013-14 to 2015-16, and 2017-18 to 2021-22, amounting to Rs.1,97,19,600/-		NO	NIL		NA	0	0	
8	Mohan Behera, Assistant Commissioner of CGST and Central & Customs , Bhubaneswar zone, Bhubaneswar, Odisha	GST	G-8		738540	738540	Form B	Corporate debtor have wrongly availed input tac credit (ITC) aggregating to Rs.5,58,028/- (CGST Rs.78,234/- + SGST Rs.78,234/- + iGST Rs.4,01,560/-) as per table 8D of GSTR-9 in) excess of ITC availed as per GSTR-2A for the FY 2017-18 (July to Mar) plus interest of Rs.1,80,512/- on delayed payment of GST liability . in total Rs.7,38,540/-		NO	NIL		NA	0	0	
9	Deputy Commissioner of Central Tax, Ameerpet GST Division, Hyderabad GST Commissioner		G-9		868757487	725809711	Form B	1.Show Cause Notice No. O.R.No. 13/2015, 2. Show cause Notice No.O.R.No. 103/2013, 3. show cause Notice O.R. No.19/2016, 4. Show cause Notice F.NO. DGGI/AZU/36-64/2018-19, 5. Show cause Notice No. O.R.No. 126/2014, 6. Show cause Notice No. C.No. IV/16/19/2014		NO	NIL	136102790	NA	6844986		
					1056109624	913161848						136102790	0	6844986	0	0